

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FRUGAL DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Frugal Developers Private Limited
2.	Date of incorporation of corporate debtor	August 17, 2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. of corporate debtor	U65100DL2010PTC207151
5.	Address of the registered office and principal office (if any) of corporate debtor	Chander Mal Complex, Plot No-9, Office No. 9, First Floor, Dharamvir Market, Badarpur, New Delhi - 110044
6.	Insolvency commencement date in respect of corporate debtor	July 03, 2023
7.	Estimated date of closure of insolvency resolution process	December 30, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Kumar Singhal IBBI Regn. No.: IBBI/IPA-001/IP-P00468/2017-2018/10811 AFA valid upto: June 08, 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A2/10, DLF, Sector 11, Faridabad - 121001, Haryana Email: anilsinghalca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: A2/10, DLF, Sector 11, Faridabad - 121001, Haryana Email: ip.frugaldevelopers@gmail.com
11.	Last date for submission of claims	July 17, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms at: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench II has ordered the commencement of a corporate insolvency resolution process of the Frugal Developers Private Limited on July 03, 2023.

The creditors of M/s Frugal Developers Private Limited, are hereby called upon to submit their claims with proof on or before July 17, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Anil Kumar Singhal  
Interim Resolution Professional for Frugal Developers Private Limited  
IBBI Reg No. IBBI/IPA-001/IP-P00468/2017-2018/10811

Date: July 05, 2023

Place: Faridabad